FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE SAIBABA ISPAT (INDIA) PRIVATE LIMITED

RELEVANT PARTICULAR		
1.	Name of Corporate Debtor	Shree Saibaba Ispat (India) Private Limited
2.	Date of incorporation of corporate debtor	17/04/2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100GJ2000PTC107231
5.	Address of the registered office and principal office (if any) of corporate debtor	C 6 Summeru Township, Opp. Varahi Soc, Ghogha Road Bhavnagar Gujarat 364001
6.	Insolvency commencement date in respect of corporate debtor	18/03/2020 (Order uploaded on NCLT website on 20/04/2020 viewed by IRP on 22/04/2020)
7.	Estimated date of closure of insolvency resolution process	14/09/2020
8.	Name and registration number of the insolvency professional	Tejas Shah
	acting as interim resolution professional	Reg No- IBBI/IPA-001/IP-P00089/2017-
		18/10185
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 201, Narayan Krupa Avenue, Opp. Prernatirth Derasar, Jodhpur, Satellite, Ahmedabad, Gujarat – 380015 Email – tejasshah44@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 9/B, Vardan Complex, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email : iptejaskshah@gmail.com
11.	Last date for submission of claims	06/05/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and(b) Details of authorized representatives are available at:	(a) Web link: <u>www.ibbi.gov.in</u>(b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shree Saibaba Ispat (India) Private Limited on 18/03/2020 (Order uploaded on website on 20/04/2020 viewed by IRP on 22/04/2020).

The creditors of Shree Saibaba Ispat (India) Private Limited are hereby called upon to submit their claims with proof on or before 06/05/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CA Tejas Shah Interim Resolution Professional Reg No- IBBI/IPA-001/IP-P00089/2017-18/10185